

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1301
ANSWERED ON:12.12.2013
VIGILANCE AND MONITORING COMMITTEES
Singh Shri Ratan;Sinh Dr. Sanjay

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether action has not been taken against any person so far found responsible in the investigation of complaints investigated by District Vigilance and Monitoring Committees during the last three years and the current year;
- (b) if so, the reaction of the Government thereto;
- (c) the names of the persons against whom action has been taken on finding such complaints during the last three years and the current year;
- (d) the justification of forming such committees if action has not been taken;and
- (e) the reaction of the Government thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a) to(c) The Guidelines for Vigilance & Monitoring Committees, inter alia, provide that a District Vigilance and Monitoring Committee may refer any matter for enquiry to the DC/CEO/PD or suggest suitable action to be taken in accordance with rules which shall be acted upon by him within 30 days. Also, the Guidelines provide that, for action on any point pertaining to the State Government, the Committee shall forward their observation/recommendation to them and the Ministry of Rural Development shall be informed of any gross violation noticed. However, no such information/gross violation has been reported to the Ministry.

(d) & (e) As explained above, appropriate action is to be taken by the concerned district/ State authorities as provided in the Guidelines.